

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1521
ANSWERED ON:06.03.2013
ENCROACHMENT OF AIRPORT LAND
Banerjee Shri Ambica;Gaddigoudar Shri P.C.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of vacant land at the airports across the country, airport-wise;
- (b) whether the Union Government has issued directions to the State Governments to demolish illegal layouts/jhuggi clusters including unauthorised constructions in the vicinity of large airports including Bengaluru in the country;
- (c) if so, the details thereof;
- (d) the steps taken/proposed to be taken by the Union and State Governments to clear the land from encroachments, airport-wise;
- (e) whether the Government has taken/proposes to take any steps for the resettlement of those who are displaced; and
- (f) if so, the details thereof and if not, the reasons therefor, airport-wise along with the time by which the compensation is likely to be provided to all the affected persons?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a): Region-wise details of vacant land pertaining to Airports Authority of India (AAI) are given at Annexure-1.
- (b)& (c) : No, Madam. The Union Government has not issued any directions in this regard. However, request is made by AAI to State Governments as and when required to take necessary action as per State Government Policy.
- (d),(e) & (f) : Region-wise details pertaining to AAI are as given at Annexure-1.